

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

O.A.NO. 218/96.

Date of Order: 16-2-1996.

Between:

K.Bhupal Reddy ... Applicant.

And

1. Union of India, rep. by Secretary, to Government, Department of Environment, Science & Technology Department, C.G.P. Complex, Lodhi Road, New Delhi.
2. Union Public Service Commission, rep. by its Secretary, Dholpur House, New Delhi.
3. The Selection Committee, Constituted <sup>Applicant under Regulations</sup> of the Indian Forest Service (Appointment by Promotion), Regulation 1966 rep. by its Chairman-cum-Chief Secretary to Govt. of A.P. Secretariat, Hyd.
4. State of Andhra Pradesh, rep. by its Principal Secretary to Government, Energy, Forest, Environment, Science & Technology Department, Secretariat Buildings, Hyderabad.
5. Principal Chief Conservator of Forests, Govt. of Andhra Pradesh, Saifabad, Hyderabad.

Respondents.

For the Applicant :- Mr. M. Chandramouli

For the Respondents: Mr. N. R. Ravinder  
Sr./Add. CGSC

CORAM: Mr. Justice. Muthu, Secretary of A.P.  
THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.RARANGARAJAN : MEMBER(ADMN)

O.A. 218/96.

Dt. of Decision : 16-02-96.

ORDER

1. As per Hon'ble Shri R. Rangarajan, Member (Admn.)

The applicant in this OA joined as Assistant Conservator of Forests on 06-06-1980 and he was made full member of service from 01-01-1981. The above details are taken out from the seniority list published by A.P. Government for Assistant Conservator of Forest in reference No.17540/95-M1 dated 07-12-95.

An Assistant Conservator of Forests of the State Government service should complete 8 years of service in that grade and should have been confirmed in this service for consideration for appointment by promotion to IFS Cadre. As the applicant herein has completed the said regulations he is eligible for consideration for promotion from 01-01-1989. But before the finalisation of the seniority list it is stated that some of his juniors as per the seniority list dated 07-12-1995 had been promoted to IFS Cadre.

2. In view of the above it is necessary that a review of the selection for appointment by promotion to the IFS cadre after 01-01-1989 has to be done and if the applicant is found suitable he has to be promoted on par with his juniors in that list.

Copy to:-

1. Union of India, rep. by Secretary, to Government, Department of Environment, Science & Technology, Department, CGP Complex, Lodhi Road, New Delhi.
2. Secretary, Union Public Service Commission, Dhelpur House, New Delhi.
3. The Selection Committee, Constituted under Regulations 3 of the Indian Forest Service (Appointment by Promotion), Regulation, 1966 rep. by its Chairman-cum-Chief Secretary to Govt. of A.P. Secretariat, Hyd.
4. Principal Secretary to Government, Energy, Forest, Environment, Science & Technology Department, Government of Andhra Pradesh, Secretariat Buildings, Hyderabad.
5. Principal Chief Conservator of Forests, Govt. of Andhra Pradesh, Saifabad, Hyderabad.
6. One copy to Mr. M. P. Chandra Mouli, CAT, Hyd.
7. One copy to Mr. N. R. Devaraj, Sr. CGSC, CAT, Hyd.
8. One copy to Library, CAT, Hyd.
9. One spare copy.
10. C.C. to Mr. D. R. K. Murthy, Secy. for State of A.P., CGSC, CAT, Hyd.

3. In the result, the following direction is given:-

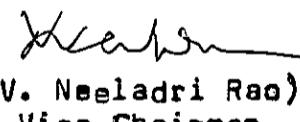
The applicant should be considered for appointment by promotion to the cadre of IFS from the year in which his immediate junior as per the seniority list dt. 7-12-95 was considered. If he is selected he should be deemed to have been promoted to that cadre from the date his immediate junior in that list was appointed and he is entitled for fixation of pay on par with his junior and consequential benefits such as arrears of pay, seniority etc. If he is not found fit for promotion to the cadre of IFS in the first instance, his name should be considered in subsequent selections also till he is selected for promotion by appointment to the cadre of IFS and on that basis he is entitled for all consequential benefits.

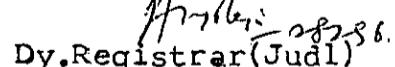
Time for compliance of this order is four months from the date of receipt of copy of this order.

4. The OA is ordered accordingly at the admission stage itself. No costs. //



(R. Rangarajan)  
Member(Admn.)

  
(V. Neeladri Rao)  
Vice Chairman

  
Dy. Registrar (Judl)

Dated : The 16th February 1996.  
(Dictated in Open Court)

① 04.218/96

I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 16-2-1996

ORDER/JUDGMENT

M.A/R.A./C.A.NO.

O.A.NO. 218/96

T.A.NO.

(W.P.No.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions *at the*  
Dismissed. *admission stage*

Dismissed as withdrawn.

Dismissed for default.

Ordered Rejected.

No order as to costs.

No Spare Copy

केन्द्रीय प्रशासनिक बोर्ड
Central Administrative Tribunal
DESPATCH
11 MAR 1996
HYDERABAD BENCH